

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-509

(IB)-771(PB)/2018

IA/6303/2022, Contempt Petition/37/2023, IA/2113/2023, IA/5191/2023

IN THE MATTER OF:

Capri Global Capital Ltd.

.....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 04.12.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Vikas Tiwari, Ms. Sambhavi M, Adv. in
IA/6303/2022
Mr. Rishab Jain, Adv.

For the Respondent :

ORDER

IA/6303/2022:-

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Respondent (Resolution Professional) are present. Pleadings are already complete in this application. List this application for arguments before the Regular Bench on **15.01.2024**.

Contempt Petition/37/2023:-

Ld. Counsel for the Applicant (Resolution Professional) is present and submitted that today they do not want to press this application as the resolution plan is already submitted. List this application on **15.01.2024**.

IA/2113/2023:-

No one is present on behalf of the Applicant at the time of hearing of the matter. Ld. Counsel on behalf of the Respondent (Resolution Professional) is present. List this application before the Regular Bench for hearing on **15.01.2024.**

IA/5191/2023:-

Ld. Counsel on behalf of the Resolution Professional is present and submitted that he could not serve notice to the Suspended Management as directed by this Adjudicating Authority and therefore sought adjournment for making substituted service through paper publication. Liberty is granted for substituted service through paper publication. List this application on **15.01.2024.**

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)